# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 881 ANSWERED ON 6<sup>TH</sup> FEBRUARY, 2020

# NEW MOTOR VEHICLES ACT

# 881. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH: SHRI KAUSHALENDRA KUMAR:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

## सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the States can reduce the penalties under the new Motor Vehicles Act; and
- (b) if so, the details thereof along with the name of States which have already reduced the penalties under the new Act?

## ANSWER

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

## (SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Section 200 of the Motor vehicles Act, 1988 after the Motor Vehicles (Amendment) Act, 2019, recently passed by the Parliament, reads -"200 Composition of certain offences – (1) Any offence whether committed before or after the commencement of this Act punishable under section 177, section 178, section 179, section 180, section 181, section 182, subsection (1) or sub-section (3) or sub-section (4) of section 182A, section 182B, sub-section (1) or sub-section (2) of section 183, section 184 only to the extent of use of handheld communication devices, section 186, section 189, sub-section (2) of section 192A, section 194B, section 194C, section 194D, section 194E, section 194F, section 196, section 198, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf."

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